

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 839
TO BE ANSWERED ON 21.11.2016**

Tandon Committee Report

839. SHRI PRALHAD JOSHI.

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) the status of the implementation of the Tandon Committee Report on the review of existing institutions deemed to be universities in the country; and
- (b) action taken by the Government in this regard and status of the said deficient universities?

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)**

(a) & (b): The Central Government had constituted a Committee (Tandon Committee) to review the functioning of existing Deemed to be Universities. The Committee in its report categorized all Deemed to be Universities in three Categories. Category – A Institutions were found fit to continue as Deemed to be Universities, Category – B Institutions were found deficient in some aspects and given a time period of 3 years to rectify the deficiencies and Category – C Institution were not found fit to continue as Deemed to be University. However, the Tandon Committee report could not be implemented in respect of Category ‘C’ Deemed to be Universities due to ‘status quo’ order of Hon’ble Supreme Court in Writ Petition (Civil) No.142 of 2006. Further, as per direction of Hon’ble Court, National Assessment and Accreditation Council (NAAC) accredited 39 Category ‘C’ Institutions. Out of which 20 Institution have been awarded as NAAC ‘A’, 18 Institutions have been awarded as NAAC ‘B’ and 1 Institution is awarded as NAAC ‘C’ grading, details of which are available on NAAC’s website www.naac.gov.in. Recently, Hon’ble Supreme Court vide its Order dated 26.08.2016 has disposed off the Writ Petition.
